

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3929
TO BE ANSWERED ON 06.04.2023**

COMPLAINTS LODGED WITH LABOUR OFFICES

**3929. SHRI SYED NASIR HUSSAIN:
DR. AMEE YAJNIK:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware that after the change in the tender of the existing security companies, the private security guards are either fired from the job or hefty amount is taken in the name of reinstatement, if so, the details thereof;**
- (b) the State-wise details of the total complaints lodged with the Labour Offices along with the nature of the complaints; and**
- (c) the total number of complaints resolved in Labour Offices and the number of complaints transferred to Labour Courts?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. State Governments are the appropriate Government for most of the private sector companies/ establishments including private security agencies. No such information is reported in the Central Sphere. While in the Central Sphere, the enforcement is done through the Inspecting Officers of Central Industrial Relations Machinery (CIRM) under the Office of the Chief Labour Commissioner (Central), the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery. Appropriate action is taken on any complaint received by the concerned enforcement machineries as per the applicable laws. The information pertaining to the complaints received at various labour offices across the country is not centrally maintained.
